

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.1128 of 2020**

**IN THE MATTER OF:**

**ABC India Ltd.**

**...Appellant**

**Versus**

**Oriental EPC Pvt. Ltd.**

**...Respondent**

**For Appellant:           Shri Kaushik Chatterjee, Shri Tirthankar Das,  
Shri Rituparna Saha and Ms. Samridhi Solanki,  
Advocates**

**For Respondent:        Ms. Sharda Garg and Shri Pinaki Reddy,  
Caveators**

**ORDER**  
**(Virtual Mode)**

**04.03.2021**       Counsel for Respondent submits that as per directions dated 8<sup>th</sup> February, 2021, he had tendered Annexures in the Registry but there is some objection raised and he is taking steps to clear objection.

He seeks time. One opportunity is given.

Appellant does not appear to have filed Rejoinder. The same also should be filed.

Both the parties to take necessary steps within two weeks.

List the Appeal 'for admission (after Notice) hearing' on 6<sup>th</sup> April, 2021.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Dr. Alok Srivastava]  
Member (Technical)

*rs/md*